

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**Original Application No.21/1064/2018**

**Date of Order: 15.07.2019**

**Between:**

P.N.Santhosh Kumar  
S/o Late Shri P. Vijay Kumar  
Aged 36 years, Un-employee, Group 'C'  
R/o H.No.238/191, R.R.Nagar  
Opp: IDPL Colony, Begumpet  
Secunderabad – 500037. .... Petitioner

AND

1. The Union of India represented by  
The Secretary, Ministry of Defence  
101-A, South Block, New Delhi.
2. The Commander Works Engineers  
Air Force, Bowenpally  
Secunderabad – 500 011. .... Respondents

Counsel for the Applicant .... Mr. A. Nagendra Rao.  
Counsel for the Respondents .... Mr. B. Rajesham, Addl. CGSC

**CORAM:**

***Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

**ORAL ORDER**

2. The OA is filed seeking compassionate appointment by the applicant.
3. Father of the applicant while working for the respondents' organisation as Electrician has died in harness on 8.12.2009. Consequently family pension was granted and terminal benefits were paid to the mother of the applicant on 10.8.2010. Applicant has submitted a representation on 4.10.2010 for compassionate appointment. There being no response to the same, OA is filed.
4. The contentions of the applicant are that he has required educational qualifications and the family needs assistance since it is in financial distress. Moreover, applicant being a hearing disabled his case needs humane consideration. Family does not have any movable or immovable property to eke out a living life.

5. Heard the learned counsel for the applicant and none appeared for the respondents. Perused the pleadings on record.

6. I) As per records submitted, applicant is having 100% hearing disability vide Certificate issued by the Govt E.N.T Hospital, Hyderabad dated 20.2.1990. The Pension Payment Order FP/10559/2010 and the family member particulars indicated in the CGHS identity card bearing the number 66014 does establish the credentials of the applicant to be the son of the deceased employee. Applicant has submitted a representation on 4.10.2010 stating that he did Diploma in Architecture, Completed Civil CADD and ITI in Fitter trade as well as completed courses in General Mechanic trade and Electronic assembly line operator.

II) Thus, from the above it is evident that the applicant, having possessed the requisite qualifications and being the dependent family member of the deceased employee is eligible to be considered for compassionate appointment. Applicant claims that he has represented on 4.10.2010 for compassionate appointment. The same is reported to have not been acted upon.

III) Hence, in view of the aforesaid, respondents are directed to dispose of the representation dated 4.10.2010 as per extant rules in regard to compassionate appointment, by issuing a speaking and well reasoned order within a period of 8 weeks from date of receipt of this order.

With the above directions, the OA is disposed of at the admission stage with no order as to costs.

**(B.V. SUDHAKAR)  
MEMBER (ADMN.)**

Dated, the 15<sup>th</sup> day of July, 2019

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